

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **23<sup>rd</sup>** day of **February**, 2018

Present :

**Hon'ble Mr. Gokul Chandra Pati, Member-A**

Original Application No.330/00190/2018

Smt. Jai Devi Late Dwarika Prasad Tiwari, (Retired Chaukidar), Resident of Village Rasalpur, Post Dharamganj, Tehsil Bhiti, District Ambedkar Nagar, UP – 224152.

.....Applicant.

By Advocate –Shri N.L. Srivastava

**V E R S U S**

1. Union of India, Ministry of Textile, Udog Bhawan, New Delhi, 110001 through its Secretary.
2. Development Commissioner (Handicrafts), West Block No.7, R.K. Puram, New Delhi - 110001.
3. Regional Director (Central Region), Office of the Development Commissioner (Handicrafts) Kendriya Bhawan, 7<sup>th</sup> Floor, Sector- H, Aliganj, Lucknow, 226024.
4. Assistant Director (A&C), Service Centre, Allahabad, Office of the Development Commissioner (Handicrafts), 1A/3A, Ram Priya Road, District – Allahabad – 211001.

..... Respondents

By Advocate : Shri Anand Kumar Pandey

**O R D E R**

Heard Shri N.L. Srivastava, counsel for the applicant and Shri Anand Kumar Pandey, counsel for the respondents.

2. Learned counsel for the applicant submitted that her grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 18.03.2017 (Annexure-7) of the applicant within a specified period of time. Learned counsel for the respondents has no objection if such direction is given.

3. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed of with direction to respondent No.2/Competent Authority to decide the representation dated 18.03.2017 (Annexure-7) of the applicant by passing a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. The applicant is also directed to send a copy of this order along with a copy of the representation dated 18.03.2017 (Annexure-7) to the said authority within a period of two weeks. No order as to costs.

Member-A

RKM/